

THE SECOND SCHEDULE

(See section 476)

FORM No. 5

PROCLAMATION REQUIRING THE ATTENDANCE OF A WITNESS

(See sections 82, 87 and 90)

WHEREAS complaint has been made before me that _____ (*name, description and address*) has committed (*or is suspected to have committed*) the offence of _____ (*mention the offence concisely*) and a warrant has been issued to compel the attendance of _____ (*name, description and address of the witness*) before this Court to be examined touching the matter of the said complaint; and whereas it has been returned to the said warrant that the said _____ (*name of witness*) cannot be served, and it has been shown to my satisfaction that he has absconded (*or is concealing himself to avoid the service of the said warrant*);

Proclamation is hereby made that the said _____ (*name*) is required to appear at _____ (*place*) before the Court _____ on the _____ day of _____ next at _____ o'clock to be examined touching _____ the offence complained of.

Dated, this _____ day of _____, 19 _____.

(Seal of the Court)

(Signature)
